

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5701-5702/2011

(From the judgement and order dated 28/07/2011 and 29/07/2011 in
No.1820/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CRLR

C.B.I. & ANR.

Petitioner(s)

VERSUS

INDER SINGH PUNDIR & ANR.

Respondent(s)

(With appln(s) for ex-Parte stay, exemption from filing c/c of the
impugned Judgment, impleadment and office report)

Date: 31/07/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)	Mr. G.E. Vahanvati, A.G. Mr. Gaurab Banerji, A.S.G. Mr. T.A. Khan, Adv. Mr. Nishan Patil, Adv. Mr. S.A. Haseeb, Adv. Mr. Arvind Kumar Sharma, Adv.
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For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Let this matter be listed on Tuesday (2nd August, 2011), at the top of the list.

In the meantime, having heard learned Attorney General, appearing for the petitioners, we direct stay of operation of the impugned orders dated 28th July, 2011 and 29th July, 2011, passed by the Allahabad High Court in Criminal Revision No.1820 of 2011.

Let a copy of this order be served on the Registrar of the Allahabad High Court by today (31st July, 2011) and, if possible, electronically and even by FAX through the office of the Addl. Solicitor General, Mr. Gaurab Banerji, who is also appearing with the learned Attorney General in this matter.

Let a copy of this order be made available to the learned Addl. Solicitor General, as early as possible.

(Chetan Kumar)
Court Master

(Nisha Bhardwaj)
Addl. Registrar